

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

2.

C.P.(IB)/429(MB)/2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 26.06.2024

NAME OF THE PARTIES: Omkara Assets Reconstruction Private Limited
Vs
Rudolph Lima

SECTION: 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Ms. Supriya Majunder a/w Mr. Ibrahim Shaikh i/b Vaish Associates, Ld. Counsel for the Financial Creditor present. None present for the Personal Guarantor.
2. Counsel for the Financial Creditor filed proof of service of the Demand Notice but seeks 10 days' time to serve copy of the Petition through Regd. Post AD / Speed Post to the Personal Guarantor and file proof of service.
3. List this matter on 30.07.2024 for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)